

By E-Mail/Speed Post/ Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-01/1157/2025/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Jorhat

Dated Guwahati, the 20th February, 2025

Sub:- **Permission to avail Home Travel Concession (HTC)**

Ref:- Letter No.JJA./1168/2025, dated 30.01.2025

Sir,

With reference to the above, I am directed to inform you that Shri Dhiraj Kumar Kalita, Chief Judicial Magistrate, Jorhat has been allowed to avail HTC for the available block period of 2025-2027 for travelling from Jorhat to his home town, Bandhasidhani, Bajali and return w.e.f. 12.03.2025 till 18.03.2025 along with his wife, Smti. Sima Das and daughter Smti. Adrita Kalita by the shortest possible route, as per existing Rules. Further, he is also allowed to travel to his home from Jorhat by his official car.

Shri Kalita may be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-01/1158-1161/2025/A. Dated 20th February, 2025

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Dhiraj Kumar Kalita, Chief Judicial Magistrate, Jorhat.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)

20/02/25